

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/1026/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 10 February, 2021.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. MACT/GLP/2021/116 dtd. 09.02.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 15.02.2021 and restricted holiday on 17.02.2021 along with station leave permission, with your official vehicle, at your own cost, from the evening of 12.02.2021 till the morning of 18.02.2021. The District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available in the head quarter shall remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

1028

Memo NO.HC.VII-70/1992/1027A, dated 10.2.2021
Copy to:

1. The District & Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati


JT.REGISTRAR (VIGILANCE)

Rdga